

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.98/MP/2017

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14(3) (ii) and Regulation 8(3) (ii) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 for approval of expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015 mandating compliance with revised environmental norms for thermal power stations.

Date of hearing : 27.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : Uttar Pradesh Power Corporation Limited and Others

Parties present : Shri S. Venkatesh, Advocate, NTPC
Shri Pratyush Singh, Advocate, NTPC
Shri Ajay Dua, NTPC
Shri A.K. Chaudhary, NTPC
Shri Buddy A. Ranganadhan, Advocate, TPDDL
Shri RaunakJain, Advocate, TPDDL
Shri Anand K. Ganesan, Advocate, GUVNL
Ms. Swapna Seshadri, Advocate, GUVNL
Shri Manish Garg, UPPCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for approval of expenditure on installation of various Emission Control Systems in compliance of the Ministry of Environment and Forests and Climate Change (MoEFCC), Government of India notification dated 7.12.2015 mandating compliance with revised environmental norms for thermal power stations. Learned counsel for the Petitioner further submitted as under:

(a) On 7.12.2015, MoEFCC has notified the Environment (Protection) Amendment Rules, 2015 (MoEFCC Notification) to mandatorily require all thermal power plants installed till December 2016, to comply with the revised norms on or before 6.12.2017 i.e. within a period of two years from the date of issue of the Notification.

(b) Although, the said Notification will cover all the projects of NTPC, the present Petition covers indicative expenditure to be incurred by two generating stations namely, Singrauli STPS and Sipat STPS Stage-I.

(c) The initial assessment of expenditure required for complying with the revised norms prescribed in the MoEFCC Notification is quite substantial. Therefore, to implement/ carry out the necessary changes to meet criteria of the revised norms, the Petitioner would have to arrange for substantial funds from outside.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the petition to the Respondents immediately, if not served already. The Respondents were directed to file their replies by 18.8.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 31.8.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing on 5.9.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**